

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.417/TT/2019

Dated: 14.7.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001.

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 period and (ii) determination of transmission tariff of 2019-24 period for combined asset under Western Region System Strengthening Scheme XV.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2020.

- (a) The admitted capital cost up to the COD as mentioned in para 4 of the instant petition do not match with the capital cost up to COD as mentioned in Para 5.8 of the instant petition of the Combined Asset. Clarify, the reasons for variation.
- (b) Whether the entire scope of work under the "Western Region System Strengthening Scheme XV" is complete. Specify whether the entire scope of work is covered in the instant petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- (c) With regard to additional capitalization during 2014-19 period, clarify/submit the following information:-
 - (i) Whether the additional capitalization claimed within the cut-off date is within the original scope of work?

- (ii) For the claim of additional capitalization, submit the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations.
- (iii) For the additional capitalization claimed during 2014-15 to 2018-19 period, details may be given as per the following format :-

Asset No.	Head wise /Part y wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)					Reversal (year wise)					Additional Liability Recognized^					Outstanding Liability as on 31.3.2019
					2014-19 period					2014-19 Period					2014-19 Period					
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TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- (d) Justifications for additional capitalization claimed during 2019–24 period.
- (e) Confirmation that no 'previously recognized liabilities' remain to be discharged beyond 2019-24 period.
- (f) Details of Combined Asset in Forms 5, 5A, 12A, 12B and 13.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Rajendra Kumar Tewari)
Bench Officer